

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 35495/2013
(Arising out of impugned final judgment and order dated 24-11-2010
in SA No. 747/2010 passed by the High Court of Judicature at
Madras)

SHARMISTA DEVI & ANR.

Petitioner(s)

VERSUS

G. PAVUNAMBAL(DEAD) THROUGH LRS. & ORS.

Respondent(s)

(MR. GURU KRISHNA KUMAR, LEARNED SENIOR COUNSEL AND MR. ANANDH
KANNAN N., ADVOCATE-ON-RECORD (A.C.))

(IA No. 1/2013 - CONDONATION OF DELAY IN FILING and IA No. 2/2013 -
CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.
87891/2021 - EXEMPTION FROM FILING O.T. and IA No. 87890/2021 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.
925/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

CONMT.PET.(C) No. 373/2016 In SLP(C) No. 35495/2013 (XII)

Date : 05-12-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. G. Balaji, AOR

For Respondent(s)

Mr. Pramit Saxena, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matters stand adjourned in terms of the letter
circulated by the learned counsel for the petitioners.

List the matters in the month of January, 2024, on a
non-miscellaneous day.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER